IN THE HIGH COURT OF JUDICATURE AT PATNA
Letters Patent Appeal No.229 of 2024
In
Civil Writ Jurisdiction Case No.12099 of 2023

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Shashi Prakash

... ... Appellant/s

Versus

The State of Bihar and Ors.

... ... Respondent/s

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Appearance :
For the Appellant/s : Mr. Gopal Jee, Adv
For the Respondent/s : Mr. Additional Advocate General 12

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CORAM: HONOURABLE THE ACTING CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE ALOK KUMAR SINHA

ORAL ORDER

(Per: HONOURABLE THE ACTING CHIEF JUSTICE)

4 17-09-2025 The appellant has assailed the orders of the learned Single Judge dated 08.01.2024 and 16.02.2024 passed in CWJC No. 12099 of 2023 and MJC No. 284 of 2024 respectively.

2. Perusal of the same it is crystal clear that at the behest of learned counsel for the petitioner, both the litigations have been withdrawn. Upon that the appellant has assailed the aforementioned orders in the present LPA.

3. Thus the LPA is not maintainable, accordingly, the present LPA stands dismissed with cost of Rs. 5,000/-. Cost shall be remitted in the Lawyers' Association Welfare Benevolent Fund, Indian Bank, Branch-LNMI, Bailey Road, Patna, IFSC No. IDIB000L501 having Bank Account

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No.7801893276 within a period of eight six weeks.

(P. B. Bajanthri, ACJ)

(Alok Kumar Sinha, J)

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